**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

**M/S ANGARAJ VANIJYA PRIVATE LIMITED**

| **RELEVANT PARTICULARS** | | |
|---|---|---|
| 1. | Name of corporate debtor | Angaraj Vanijya Private Limited |
| 2. | Date of incorporation of corporate debtor | 27th March, 1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC – Kolkata |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U51109WB1995PTC069944 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 12 PARK LANE, Kolkata, KOLKATA, West Bengal, India, 700016 |
| 6. | Insolvency commencement date in respect of corporate debtor | 29th October, 2024 |
| 7. | Estimated date of closure of insolvency resolution process | 27th April, 2024 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Bishwanath Choudhary<br>IBBI/IPA-002/IP-N00597/2018-2019/12042 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: Flat No. 8F, Block 7, Prasad Exotica,71/3, Canal Circular Road, Kolkata – 700054, West Bengal, India<br>E-mail: choudhary_bishwanath@rediffmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: Flat No. 8F, Block 7, Prasad Exotica,71/3, Canal Circular Road, Kolkata – 700054, West Bengal, India<br>E-mail: cirp.avpl@gmail.com |
| 11. | Last date for submission of claims | 12th November, 2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | a) The relevant forms can be downloaded from the website of IBBI https://ibbi.gov.in/en/home/downloads<br>b) NA. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Angaraj Vanijya Private Limited** on **29th October, 2024**.

BISHWANATH CHOUDHARY Insolvency Professional IBBI/IPA-002/IP-N00597/2018-2019/12042 Kolkata

The creditors of **M/s Angaraj Vanijya Private Limited**, are hereby called upon to submit their claims with proof on or before **12th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

BISHWANATH CHOUDHARY
Insolvency Professional
IBBI/IPA-002/IP-N00597/2018-2019/12042
Kolkata

Bishwanath Choudhary
Interim Resolution Professional – Angaraj Vanijya Private Limited
IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042
AFA Validity: 31-12-2025

Date: 30-10-2024
Place: Kolkata

WWW.FINANCIALEXPRESS.COM

FINANCIAL EXPRESS

THURSDAY, OCTOBER 31, 2024

16

**FORM A**
**PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
**M/S ANGARAJ VANIJYA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

| | | |
|---|---|---|
| 1. | Name of corporate debtor | Angaraj Vanijya Private Limited |
| 2. | Date of incorporation of corporate debtor | 27th March, 1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC - Kolkata |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U51109WB1995PTC069944 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 12 PARK LANE, Kolkata, KOLKATA, West Bengal, India, 700016 |
| 6. | Insolvency commencement date in respect of corporate debtor | 29th October, 2024 |
| 7. | Estimated date of closure of insolvency resolution process | 27th April, 2024 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Bishwanath Choudhary IBBI/IPA-002/IP-N00597/2018-2019/12042 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: Flat No. 8F, Block 7, Prasad Exotica, 71/3, Canal Circular Road, Kolkata - 700054, West Bengal, India E-mail: choudhary_bishwanath@rediffmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: Flat No. 8F, Block 7, Prasad Exotica, 71/3, Canal Circular Road, Kolkata - 700054 West Bengal, India E-mail: cirp.avpl@gmail.com |
| 11. | Last date for submission of claims | 12th November, 2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | a) The relevant forms can be downloaded from the website of IBBI https://ibbi.gov.in/en/home/downloads b) NA. |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Angaraj Vanijya Private Limited on 29th October, 2024.**

The creditors of **M/s Angaraj Vanijya Private Limited,** are hereby called upon to submit their claims with proof on or before **12th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Bishwanath Choudhary**
Interim Resolution Professional - Angaraj Vanijya Private Limited
IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042
AFA Validity: 31-12-2025

Date: 30-10-2024
Place: Kolkata

আজকাল ৩
কলকাতা বৃহস্পতিবার ৩১ অক্টোবর ২০২৪

**ফর্ম 'এ'**

## প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ৬ অধীনে]

**মেসার্স অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড**–এর ঋণদাতাগণের অবগতির জন্য

| | প্রয়োজনীয় তথ্যাবলি | |
|---|---|---|
| ১. | কর্পোরেট ঋণগ্রহীতার নাম | মেসার্স অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড |
| ২. | কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ | ২৭ মার্চ, ১৯৯৫ |
| ৩. | যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/নিবন্ধীকৃত | আরওসি, কলকাতা |
| ৪. | কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর | CIN: U51109WB1995PTC069944 |
| ৫. | কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)–এর ঠিকানা | ১২ পার্ক লেন, কলকাতা, পশ্চিমবঙ্গ, ভারত, ৭০০০১৬ |
| ৬. | কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ | ২৯ অক্টোবর, ২০২৪ |
| ৭. | ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ | ২৭ এপ্রিল, ২০২৪ |
| ৮. | ইন্টেরিম রেজোলিউশন প্রফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর | শ্রী বিশ্বনাথ চৌধুরি<br>IBBI/IPA-002/IP-N00597/2018-2019/12042 |
| ৯. | বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল আইডি | ঠিকানা: ফ্ল্যাট নং ৮এফ, ব্লক ৭, প্রসাদ এক্সোটিকা, ৭১/৩, ক্যানাল সার্কুলার রোড, কলকাতা–৭০০০৫৪, পশ্চিমবঙ্গ, ভারত<br>ই-মেল: choudhary_bishwanath@rediffmail.com |
| ১০. | ইন্টেরিম রেজোলিউশন প্রফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি | ফ্ল্যাট নং ৮এফ, ব্লক ৭, প্রসাদ এক্সোটিকা, ৭১/৩, ক্যানাল সার্কুলার রোড, কলকাতা–৭০০০৫৪, পশ্চিমবঙ্গ, ভারত<br>ই-মেল: cirp.avp@gmail.com |
| ১১. | দাবি পেশের শেষ তারিখ | ১২ নভেম্বর, ২০২৪ |
| ১২. | ২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'–এর অধীনে ইন্টেরিম রেজোলিউশন প্রফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) | প্রযোজ্য নয়। |
| ১৩. | কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে) | প্রযোজ্য নয়। |
| ১৪. | (ক) দরকারি ফর্ম এবং<br>(খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে: | ক) আইবিবিআই এর ওয়েবসাইট https://ibbi.gov.in/en/home/downloads থেকে ডাউনলোড করা যেতে পারে<br>খ) প্রযোজ্য নয় |

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইবুনাল ২৯ অক্টোবর, ২০২৪ তারিখে **মেসার্স অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড**–এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা **মেসার্স অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড**–এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০–তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রফেশনাল–এর কাছে **১২ নভেম্বর, ২০২৪** বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

ওপরের টেবিলে ক্রম নং ১২–তে তালিকাভুক্ত কোনও শ্রেণির অন্তর্গত কোনও আর্থিক ঋণদাতা উক্ত শ্রেণির অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের টেবিলে ক্রম নং ১৩–তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে তাঁর পছন্দ ফর্ম সিএ–তে চিহ্নিত করে দেবেন– বর্তমানে এই ক্লজটি প্রযোজ্য নয়।

**দাবির স্বপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে।**

তারিখ: ৩০.১০.২০২৪
স্থান: কলকাতা

**বিশ্বনাথ চৌধুরি**
ইন্টেরিম রেজোলিউশন প্রফেশনাল–অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড
IBBI/IPA-002/IP-N00597/2018-2019/12042
এএফএ ৩১.১২.২০২৪ অবধি বৈধ